

**MINISTRY OF EDUCATION  
DEPARTMENT OF HIGHER EDUCATION**

**RAJYA SABHA**

**STARRED QUESTION No. 20  
ANSWERED ON 27.11.2024**

**Reservation system in Universities**

**20 # Dr. Radha Mohan Das Agrawal:**

Will the Minister of **Education** be pleased to state:

- (a) the rules of reservation in appointment of teaching and non-teaching staff and in the admission of students in universities of the country; and
- (b) the universities in the country which do not implement these rules of reservation, details thereof and the reasons therefor?

**ANSWER  
MINISTER OF EDUCATION  
(SHRI DHARMENDRA PRADHAN)**

(a) to (b): A Statement is laid on the Table of the House.

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (b) OF THE RAJYA SABHA STARRED QUESTION No. 20 FOR 27.11.2024 ASKED BY DR. RADHA MOHAN DAS AGRAWAL, HON'BLE MEMBER OF PARLIAMNET REGARDING RESERVATION SYSTEM IN UNIVERSITIES.**

(a) to (b) The following reservation policy is followed in appointment of teaching and non-teaching staff and in the admission of students in Central Universities of the country:

<b>Category</b>	<b>Direct Recruitment</b>	<b>Admission</b>
Scheduled Caste (SC)	15%	15%
Scheduled Tribe (ST)	7.5%	7.5%
Other Backward Classes (OBC)	27%	27%
Economic Weaker Section (EWS)	10%	10%

Besides, the reservation is also provided in Promotion to the extent to 15% for SC, 7.5% for ST. Further, the horizontal reservation is provided for Persons with Disabilities (PwD) to the extent of 4% in Direct Recruitment, 5% in Admission and 4% in promotion.

Aligarh Muslim University (AMU) and Jamia Millia Islamia (JMI) do not implement this reservation policy for SC, ST and OBC considering themselves minority institutions. Presently, the matter of minority status of AMU and JMI is sub-judice in Hon'ble Supreme Court of India and Hon'ble High Court of Delhi respectively. In case of Babasaheb Bhimrao Ambedkar University, reservation of 50% of total seats in admission is for SC and ST Students in the ratio of 2:1 respectively.

Government, in exercise of the powers vested under Section 20(1) of the UGC Act, 1956, has directed the UGC to ensure effective implementation of the reservation policy in the Central Universities except in minority institutions under article 30(1) of the Constitution. Accordingly, the UGC has regularly directed all the Central Universities to follow the reservation policy of Government of India.

State Universities including its affiliated/constituent colleges and other institutes functioning within the State follow the percentage of reservation for SC, ST & OBC as prescribed by the concerned State Government.

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